

**IN THE INCOME TAX APPELLATE TRIBUNAL
CIRCUIT BENCH, DEHRADUN**

**BEFORE HON'BLE MR. JUSTICE P.P. BHATT, PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.4753/Del/2016
Assessment Year : 2009-10**

**Shri Durga Verma,
19, Shivam Vihar,
Jakhan,
Dehradun.
PAN : ACTPV4981A.**
(Appellant)

**Vs. Deputy Commissioner of
Income Tax,
Central Circle,
Dehradun.**
(Respondent)

Appellant by : None.
Respondent by : Shri N.C. Upadhyay, Senior DR.

Date of hearing : 05.03.2021
Date of pronouncement : 05.03.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT :

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned CIT(A)-2, Agra (Camp at Dehradun) dated 31st March, 2016.

2. Nobody appeared on behalf of the assessee at the time of hearing before us. The learned counsel for the assessee, vide letter dated 27th February, 2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Decision pronounced in the open Court on conclusion of hearing on 5th March, 2021.

Sd/-

**(JUSTICE P.P. BHATT)
PRESIDENT**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

VK.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar